

CHAPTER XV - CALLING ATTENTION

**Procedure
regarding
Calling
attention.**

138. (1) A member may, with the previous permission of the Speaker, call the attention of a Minister to any matter of urgent public importance and the Minister may make a brief statement or ask for time to make a statement at a later hour or date :

Provided that no member shall give more than two such notices for any one sitting;

(2) There shall be no debate on such statement at the time it is made but each member in whose name the item stands in the list of business may, with the permission of the Speaker, ask a question :

Provided that names of not more than three members shall be shown in the list of business.

Explanations :- (i) Where a notice is signed by more than one member, it shall be deemed to have been given by the first signatory only.

(ii) Notices received after 9 A.M. shall be deemed to have been given for the next sitting.

(3) Not more than two such matters shall be raised at the same sitting.

(4) In the event of more than one matter being presented for the same day, priority shall be given to the matter which is in the opinion of the Speaker, more urgent and important.

(5) The proposed matter shall be raised after the questions and before the list of business is entered upon and at no other time during the sitting of the House.

(6) All the notices which have not been taken up at the sitting for which they have been given shall lapse at the end of the sitting unless the Speaker has admitted any of them for a subsequent sitting.